

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**FRIDAY, THE SEVENTEENTH DAY OF JULY  
TWO THOUSAND AND TWENTY SIX**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH**

**ARBITRATION APPLICATION NO: 86 OF 2026**

**Between:**

M/s. Devsristi Bio Fuels Private Limited, Registered office at 473G, Phase - 3,  
Jubilee Hills, Road no.87, Hyderabad, Telangana, India - 500098  
Represented by its Managing Director Mr. Venkata Revanth Dondamudi.

**AND**

**...Applicant**

M/s. Terravista Solutions Pvt Ltd, Office at FL No. B 301, G 0 Square, Wakad,  
Pune - 411057, Maharashtra, India Represented by Its CEO Mr. Anil Jami

**...Respondent**

Arbitration Application under Section 11(5) and 11(6) of the Arbitration and Conciliation Act, 1996 & Under Para 3 (i) (d) of the Scheme for Appointment of Arbitrators, 1996 praying that this Hon'ble Court may be pleased to appoint a Sole Arbitrator as envisaged under Section 11 of the Arbitration and Conciliation Act, 1996 read with Para 2 of The Scheme of Appointment of Arbitrators, 2000 for adjudication of dispute between the Applicant and Respondents as per Memorandum of understanding dt. 26/12/2024

**Counsel for the Applicant : Mr. M.S. Achyuth Bharathwaj representing  
Sri. K Raghava Ramana**

**Counsel for the Respondent : Sri. Aruva Raghuram Mahadev**

**The Court made the following:**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**

**ARBITRATION APPLICATION No.86 of 2026**

**DATED: 17.07.2026**

**Between:**

M/s. Devsristi Bio Fuels Private Limited,  
Rep., by its Managing Director, Mr. Venkata Revanth Dandamudi,  
Jubilee Hills, Hyderabad, Telangana.

... Applicant

**AND**

M/s. Terravista Solutions Private Limited,  
Rep., by its C.E.O., Mr. Anil Jami,  
G O Square, Wakad, Pune, Maharashtra, India.

... Respondent

**ORDER:**

Heard Mr. M.S. Achyuth Bharathwaj, learned counsel represents  
Mr. K. Raghava Ramana, learned counsel for the applicant and Mr. A. Raghuram,  
learned counsel for the respondent.

2. By order dated 19.06.2026, this Court proposed to appoint  
Smt. P.V.P. Lalitha Siva Jyothi, a retired District Judge, as an independent  
Arbitrator to adjudicate the dispute between the parties. The order dated  
19.06.2026 is extracted hereunder for easy reference:

“Mr. M.S. Achyuth Bharathwaj, learned counsel appears for Mr. K. Raghava  
Ramana, learned counsel for applicant.

Ms. Nithya, learned counsel appears for Mr. Aruva Raghuram, learned counsel for respondent.

Learned counsel for the applicant has referred to Clause 6 of the Memorandum of Understanding dated 26.12.2024 and submitted that notice for invocation of the arbitration clause has been sent on 18.11.2025. No response has been received from the respondent. Therefore, the applicant has approached this Court under Section 11(6) of the Arbitration and Conciliation Act, 1996 and Rules framed thereunder for appointment of an independent Arbitrator.

Upon notice, Mr. Aruva Raghuram, learned counsel filed vakalat in respect of the respondent. Ms. Nithya, learned counsel appearing for Mr. Aruva Raghuram, learned counsel for the respondent submits that the respondent had not received any notice for invocation of the arbitration clause. However, she submits that this Court may deem fit to appoint an independent arbitrator to adjudicate the dispute between the parties.

Upon hearing the learned counsel for the parties, on being satisfied that there exists dispute under the Memorandum of Understanding dated 26.12.2024 entered into between the parties which provides for an arbitration clause 6 and in view of the stand of the respondent on appearance before this Court for appointment of an independent arbitrator, this Court is of the opinion that the ingredients for invocation of the jurisdiction of this Court under Section 11(5) and (6) of the Arbitration and Conciliation Act, 1996 (for short 'the Act') are made out.

I therefore propose to appoint Smt. P.V.P. Lalitha Siva Jyothi, retired District Judge (Plot 22 A and B, Flat No.304, Kameshwari Nilayam, Shivapuri Colony, Ramakrishna Puram, Hyderabad, Saroornagar, K.V. Rangareddy District-500035. Mobile No.9494538358), as sole arbitrator to adjudicate the dispute between the parties. The proposed Arbitrator is requested to submit her consent and a declaration in terms of Section 12(1) of the Act read with Schedule VI of the Act.

Registry is directed to communicate this order to the proposed Arbitrator.

The matter be listed after three (3) weeks with the response, if any, of the proposed Arbitrator."

3. The proposed Arbitrator has submitted her consent along with a declaration under Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996 (for short, 'the Act') by letter dated 06.07.2026.
4. Learned counsel for the applicant, therefore, submits that appointment of the proposed Arbitrator may be confirmed.

5. In that view of the matter, I hereby appoint Smt. P.V.P. Lalitha Siva Jyothi, retired District Judge (Plot 22 A and B, Flat No.304, Kameshwari Nilayam, Shivapuri Colony, Ramakrishna Puram, Hyderabad, Saroornagar, K.V. Rangareddy District-500035. Mobile No.9494538358), to act as an independent Arbitrator in respect of the dispute between the parties.

6. Registry is directed to serve a xerox copy of the entire pleadings to the learned Arbitrator. The learned Arbitrator is requested to keep in mind the fee prescribed in Schedule IV of the Act and the time limit prescribed under Section 29A of the Act.

7. The Arbitration Application is, accordingly, disposed of.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- M.VIJAYA BHASKER  
JOINT REGISTRAR**

//TRUE COPY//



**SECTION OFFICER**

To,

1. Smt. P.V.P. Lalitha Siva Jyothi, retired District Judge (Plot 22 A and B, Flat No. 304, Kameshwari Nilayam, Shivapuri Colony, Ramakrishna Puram, Hyderabad, Saroornagar, K.V. Rangareddy District - 500035) ( **By Special Messenger** ) ( **Along with a copy of affidavit and material papers** )
2. One CC to Sri. K Raghava Ramana, Advocate [OPUC]
3. One CC to Sri. Aruva Raghuram Mahadev, Advocate [OPUC]
4. Two CD Copies

DL/KA



**HIGH COURT**

**DATED: 17/07/2026**



**ORDER**

**ARBAPPL.No.86 of 2026**

**DISPOSING OF THE  
ARBITRATION APPLICATION**

6  
22/7/26  
K.B